

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Service Tax Miscellaneous Application No.76907 of 2019
&
Service Tax Appeal No.99 of 2009

(Arising out of Order-in-Original No.44/Commr./ST/Kol/2008-09 dated 19.01.2009
passed by Commr. of Service Tax, Kolkata)

Commr. of Service Tax, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Saha Roadlines Pvt. Ltd.

89/3/2, Vivekananda Road (Bangur Park), Rani Market, Rishra, Hooghly

Respondent

Appearance:

Shri D.Halder, Authorized Representative for the Appellant

Shri S.Bhowmik, Advocate for the Respondent

CORAM:

HON'BLE SHRI S. K. MOHANTY, JUDICIAL MEMBER

HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER

MA ORDER NO...77734/2019

FINAL ORDER NO...76883/2019

DATE OF HEARING : 16.12.2019

DATE OF DECISION : 16.12.2019

PER S.K.MOHANTY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vides Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

(S.K.Mohanty)
Member (Judicial)

(Bijay Kumar)
Member (Technical)